

Subject: **Fwd: TRAI releases Draft Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2017 for consultation**

To: spunnose <spunnose@yahoo.com>

Date: 25/09/17 10:17 AM

From: "Sanjeev Banzal,Advisor TRAI" <advmn@trai.gov.in>

----- Original Message -----

From: "**Sanjeev Banzal,Advisor TRAI**" <advmn@trai.gov.in>

Date: Sep 21, 2017 3:35:01 PM

Subject: Fwd: TRAI releases Draft Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2017 for consultation

To: S T Abbas Abbas <stabbasdot@gmail.com>, rachna mathur <rachna.trai@gmail.com>

----- Original Message -----

From: **Altaf Batliwala** <altafbatliwala@yahoo.com>

Date: Aug 25, 2017 11:18:46 PM

Subject: TRAI releases Draft Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2017 for consultation

To: advmn@trai.gov.in

Cc: trai.mn@gmail.com

Dear Sir

MNP Clearing House should perform the following,

I would like to suggest that when request for Porting of Postpaid is sent the customer should be given the outstanding amount payable and after the payment of outstanding the porting code should be given to customer.

I would like to suggest that Porting of Postpaid should be done at the end of the billing cycle only to avoid any loss to donor operator.

I would like to suggest that the outstanding amount of donor operator shall be recovered from the recipient operator and MNP Clearing House shall take responsibility of the same.

I would like to suggest that before rejection of porting the reason should be shared with Customer and he should be given time to comply the same and on failure to comply the rejection should be done.

Regards

Altaf Batliwala